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THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECH-NOLOGY AND IN THE **DEPART-**MENTS OF OCEAN DEVELOPMENT: ATOMIC ENERGY, SPACE AND ELEC-TRONICS (SHRI SHIVRAJ PATIL): (a) 17543 family based biogas have been set up in the State of Haryana from 1974-75 to 1984-85 (upto February, 1985). Production of gas depends upon the size of the plant which varies from 2 to 25 cubic metres gas generation per day. Besides, two projects for setting up institutional biogas plants have been completed in the State, each having a rated eapacity of 105 cubic metres gas production per day.

(b) and (c) National Biogas Programme for the Seventh Five Year Plan period bas been formulated. State-wise targets and requirement of funds are being finalised in consultation with the State Governments for the year 1985-86. The Statewise targets and founds required year-wise the balance of the Seven-Five Year Plan will be finalised after the Plan has been approved.

## Setting up **Electronic Units**

- @1227. SHRI DIPEN GHOSH. Will the PRIME MINISTER be pleased to state:
- (a) whether the Central Government have taken a decision to set up Electronic Units at Korwa and Garhwal in U.P., Panchkula in Haryana rejecting the demand of the West Bengal Government to set up an electronic unit in West Bengal; and
- (b) what steeps Government have taken to financially help the West Bengal Government when the WBSIDC has taken initiative on their own to set up the same at Bidhannagar in West Bengal?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECH-NOLOGY AND IN THE DEPART-MENTS OF OCEAN DEVELOPMENT: ATOMIC ENERGY, SPACE AND ELEC-TRONICS (SHRI SHIVRAJ PATIL): (a) Requests were received from various State Governments, including the Government of West Bengal, for setting up of electronic units of Hindustan Aeronautics Limited and Bharat Electronics Limited. However, taking the various factors into consideration, it was finally decided to set up a unit of Hindustan Aeronautics Limited, at Korwa and two new units of Bharat Electronics Limited, at Garhwal U.P. and Panchkula in Haryana.

(b) Government has no financial scheme to assist State Electronics Development Corporations to set up electronic units.

## Illegal firearms manufacturing in the country

1228 SHRI M. M. JACOB: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of illegal fire arms manufacturing units detected by Government during the last three years in the country; and
- (b) what steps Government propose to take to prevent manufacture and sale of illegal fire arms in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI-MATI RAM DULARI SINHA): A statement is laid on the Table of the House.

(b) The State Governments have been requested from time to time to take sustained and effective measures to unearth unlicensed weapons and to check the manufacture, sale and possession of illicit arms. The Arms Act 1959 was amended by the Arms (Amendment) Act, 1983. Under the amended provisions of the Act, punishment for offences involving manufacture, sale and possession of illicit arms has been enhanced in order vide an effective deterrent against offences.

<sup>@</sup>Previously Unstarred Question No 737 transferred from 25th March, 1985.